

12 hrs.

### PAPERS LAID ON THE TABLE

#### ANNUAL REPORT OF MANIPUR STATE BANK LIMITED

The Minister of Revenue and Civil Expenditure (Dr. B. Gopala Reddi): I beg to lay on the Table, under sub-section (1) of Section 639 of the Companies Act, 1956, a copy of each of the following papers:—

- (1) Report of the working of Manipur State Bank Limited, Imphal, during the year ended the 31st December, 1957. [Placed in Library. See LT-1106/58.]
- (2) Directors' Report with Accounts and the Auditor's Report for the year ended the 31st December, 1957. [Placed in Library. See No. LT-1107/58.]
- (3) Letter No. 525/Rcp.II/2657, dated the 19th July, 1958 from the Director of Commercial Audit, New Delhi to the General Manager, Manipur State Bank Limited, Imphal. [Placed in Library. See No. LT-1108/58.]

#### RULES UNDER SUPPRESSION OF IMMORAL TRAFFIC IN WOMEN AND GIRLS ACT

The Minister of State in the Ministry of Home Affairs (Shri Datar): I beg to lay on the Table, under sub-section (4) of Section 23 of the Suppression of Immoral Traffic in Women and Girls Act, 1956, a copy of each of the following Rules:—

- (1) Himachal Pradesh Suppression of Immoral Traffic in Women and Girls Rules, 1957 published in Himachal Pradesh Gazette Notification No. H. 28-242/57, dated the 21st November, 1958 and a corrigendum thereto. [Placed in Library. See No. LT-1109/58.]
- (2) Suppression of Immoral Traffic in Women and Girls (Delhi) Rules, 1958 published in Delhi

Gazette Notification No. F.22-(10)/54-Home, dated the 16th May, 1958. [Placed in Library. See No. LT-1110/58.]

- (3) Suppression of Immoral Traffic in Women and Girls (Tripura) Rules, 1958, published in Tripura Gazette Notification No. F. 9(6)-PD/57, dated the 18th November, 1958. [Placed in Library. See No. LT-1111/58.]

12-02½ hrs.

#### COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

##### THIRTY-SECOND REPORT

Sardar A. S. Saigal (Janjgir): Sir, I beg to present the Thirty-second Report of the Committee on Private Members' Bills and Resolutions.

12-02½ hrs.

#### ELECTION TO COMMITTEE

##### SAMSAD (COURT) OF VISVA BHARATI

The Minister of Education (Dr. K. L. Shrimali): I beg to move:

"That in pursuance of clause (xii) of sub-section (1) of Section 19 of the Visva Bharati Act, 1951, read with clause (5) of Statute 10 of the First Statutes of the University, the Members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, one more Member from amongst themselves (in addition to a Member of Lok Sabha already elected in May, 1957) to serve as a Member of the Samsad (Court) of the Visva Bharati, subject to the other provisions of the said Act and the Statutes."

I may further inform the House that membership of the Samsad of Visva Bharati does not incur any disqualification for Members of this House.

Mr. Speaker: The question is:

"That in pursuance of clause (xii) of sub-section (1) of Section